MANUFACTURE OF PRINTING MACHINERY BY HMT WITHOUT FOREIGN COLLABO-RATION

## 469. SHRI NIREN GHOSH: SHRI MONORANJAN ROY: SHRI M. R. VENKATARA-MAN

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

- (a) whether it is a fact that the Hindustan Machine Tools Ltd., has submitted a scheme for manufacturing the various items of printing machinery without seeking any foreign collaboration:
- (b) if so, whether Government have considered the scheme; and
- (c) if not, the reasons therefor and when the decision is likely to be taken in this regard?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY **AFFAIRS** FAKHRUDDIN ALI AHMED): (a) to (c). A scheme for the manufacture of a wide range of Printing Machiincluding Automatic Presses, Offset Presses Paper Cutting Machines in technical collaboration with Messrs. Societa Nibiolo of Italy has been submitted by Hindustan Machine Tools Limited, Bangalore to the Government. This scheme is presently under consideration.

Appointment of Adivasis in Heavy Engineering Corporation, Ranchi

470. SHRI MONORANJAN ROY: Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state:

- (a) whether Government had given any assurance to the evicted Adivasis that they would be absorbed in Heavy Engineering Corporation, Ranchi;
- (b) the total number of Adivasis appointed to permanent posts, muster rolls etc;

- (c) the total number of applications of the evicted Adivasis which are still pending; and
- (d) the steps Government propose to take to absorb all the evicted Adivasis against permanent posts?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT):

- (a) No such assurance has been given. Heavy Engineering Corporation do, however, endeavour to provide employment to one or two persons from each of the displaced families, whether Adivasi or otherwise.
- (b) So far, 1213 persons from displaced families have been appointed in Heavy Engineering Corporation on a regular basis and 1480 on muster roll basis; out of these, 710 regular employees and 1070 muster roll workers are Adivasis.
- (c) The Company does not invite applications for filling these posts. It maintains a register of families and issues offers of appointments after selecting persons from this register.
- (d) More displaced persons will be gradually appointed as and when vacancies arise. As regards permanent absorption of muster roll workers, the Company's policy is that unskilled employees on muster roll should be appointed on regular basis after completion of one year's service. and skilled workers on muster roll should be appointed on regular basis.

## मथुरा-हाथरस मीटर गेज लाइन पर सोनई क्रासिंग स्टेशन

- 471. श्री सूरज प्रसाद: क्या रेल मंत्री यह बताने की कृपा करेंगे कि:
- (क) क्या यह सच है कि मथुरा हाथरस मीटर गेज लाइन पर सोनई क्रासिंग स्टेशन के निर्माण के लिये जिन किसानों की

भूमि र्झाजत की गयी है उन्हें सामूहिक स्रथवा पृथक्-पृथक रूप से नोटिस नहीं दिये गये हैं ;

- ·(ख) यदि हां, तो इसके वया कारण है ?
- (ग) क्या सरकार मुद्रावजे के भुगतान के विषय में किसानों के साथ विचार-विमर्श करने का विचार रखती है स्रौर यदि नहीं, तो इसके क्या कारण हैं; स्रौर
- (घ) सरकार इनमे से प्रत्येक किसान को कब तक ग्रौर कितना कितना मुग्रावजा देने का विचार रखती है ?

†[Sonal crossing station on Mathura-Hathras metre-gauge line

- 471. SHRI SURAJ PRASAD: Will the Minister of RAILWAYS bc pleased to state:
- (a) whether it is a fact that the farmers whose land has been acquired for the construction of Sonai crossing station on Mathura-Hathras metregauge line, have not been given joint or separate notices;
- (b) if so, what are the reasons therefor;
- (c) whether Government intend to exchange views with the farmers in regard to payment of compensation and if not, what are the reasons therefor; and
- (d) the time by when and the amount of compensation Government propose to give to each of these farmers?]

रेल पंत्री (श्री गुलजारी लाल नंदा):
(क) से (घ) भूमि श्रधिग्रहण श्रधिनियम के अनुसार, भूमि श्रधिग्रहण के सम्बन्ध में जरूरी नोटिस जारी करने, भूमि के मालिकों को भुगतान करने और रेलव को भूमि को कब्जा देने की जिम्मेवारी सम्बन्धित राज्य सरकार की होती है । रेलें राज्य राजस्व प्राधिकारियों की सूचना के अनुसार जनके

पास रुपया जमा कर देती है। इस मामले में पूर्वोत्तर रेलवे को ग्रभी तक ऐसी कोई सूचना नहीं मिली है।

†[THE MINISTER OF RAILWAYS (SHRI GULZARILAL NANDA): (a) to (d) According to the Land Acquisition Act, it is the responsibility of the State Government concerned to issue necessary notices regarding acquisition of land, make payment to the land owners and hand over possession of the land to the Railway. The Railways deposit the money with the State Revenue Authorities as advised by them. In this case, no such advice has been received by the North Eastern Railway so far.]

## मथुरा हाथरस मोटर गेज लाइन पर सोनाई क्रांसिंग स्टेशन का निर्माण

- 472 श्री सूरज प्रप्त द: क्या रें मंत्री यह बताने की कृपा करेंगे कि:
- (क) मथुरा-हाथरस मीटर-गेज लाई पर सोनाई कासिंग स्टेशन के निर्माण पर कितनी धनराशि खर्च होगी ग्रौर इसके कब तक पूरा हो जाने की सम्भावना है;
- (ख) वया ऋांसिंग स्टेशन के निर्माण में रेल गोदाम, रेलवे वर्कशाप और स्टाफ क्वार्टरों का निर्माण भी शांनिल है; और
- (ग) यदि उपरोवत भाग (ख) का उत्तर 'ना'हो तो, उसके क्या कारण हैं ?

†[Construction of Sonai crossing station on Mathura-Hathras Metre-Gauge line

- 472. SHRI SURAJ PRASAD: Will the Minister of RAILWAYS be pleased to state:
- (a) the amount of expenditure to be incurred on the construction of the Sonai crossing station on the Mathura-Hathras metre gauge line, and the time by when it is likely to be completed;
- (b) whether the construction of crossing station includes the construc-